

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

(25) C.P.(IB)-1600-(MB)/2017

CORAM:

SHRI M. K. SHRAWAT
MEMBER (Judicial)

SHRI CHANDRA BHAN SINGH
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 28.08.2019

NAME OF THE PARTIES: Techno Crafts Switchgears Ltd.
V/s
Danco enterprises India Pvt. Ltd.

SECTION: 8 & 9 OF THE INSOLVENCY & BANKRUPTCY CODE.

ORDER

1. The Learned Representatives of both the sides are present.
2. The Counsel of the Petitioner has confirmed that Post Dated Cheques have been received from the Respondent debtor.
3. Seeking instructions for Withdrawal of the Petition. If the parties agree for the Consent Terms for due compliance and to place on record Settlement Deed matter is adjourned to **15.10.2019**.

Sd/-
M.K. SHRAWAT
Member (Judicial)

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

28.08.2019
Aah